

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619
JODHPUR**

ORDER SHEET

COURT NO. : 1

19/11/2018

O.A./290/337/2018 MEHBOOB KHAN
[NO INTIMATION REGARDING -V/S-
SERVICE OF DASTI NOTICE][FOR I.R. NAVODAYA VIDYALAYA SAMITI
CONTINUE]

ITEM NO:6

FOR APPLICANTS(S) Adv. : Mr. J.K. Mishra

FOR RESPONDENTS(S) Adv.: Mr. Avinash Acharya

Notes of The Registry	Order of The Tribunal
	Heard.
	<p>Learned counsel for the respondents has filed the reply today, the same is taken on record.</p>
	<p>In the reply, it is submitted that the respondent No.3 vide Memorandum dated 14.11.2018 has changed the headquarter of the applicant under suspension from Jawahar Navodaya Vidyalaya, Mavli, District Udaipur (Rajasthan) to Jawahar Navodaya Vidyalaya, Pallu, Hanumangarh (Rajasthan).</p>
	<p>Learned counsel for the respondents submitted that as the relief sought by the applicant has already been granted by the respondents, therefore, the OA has become infructuous.</p>
	<p>Learned counsel for the applicant has not contested the argument made by the learned counsel for the respondents.</p>

In view of the above submissions, the OA is dismissed as infructuous.

(HINA P. SHAH)
MEMBER (J)

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